

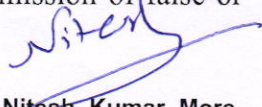
FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BIHAR STATE CONSTRUCTION CORPORATION LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BIHAR STATE CONSTRUCTION CORPORATION LIMITED
2.	Date of incorporation of corporate debtor	22/08/1974
3.	Authority under which corporate debtor is incorporated / registered	RoC-Patna
4.	Corporate Identity No. of corporate debtor	U45200BR1974SGC001146
5.	Address of the registered office and principal office (if any) of corporate debtor	KHWAJA IMALI ANISHABAD PATNA BR 800002 IN
6.	Insolvency commencement date in respect of corporate debtor	16.10.2019
7.	Estimated date of closure of insolvency resolution process	12.04.2020 (180 days from date of commencement of insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Nitesh Kumar More, IBBI/IPA-001/IP-P01087/2017-18/11785
9.	Address and e-mail of the interim resolution professional, as registered with the Board	31 Ganesh Chandra Avenue, 6 th Floor, Kolkata:700013, West Bengal, nmore2091@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	18 Rabindra Sarani, Gate No 1, 7th Floor, Room No 701, Kolkata:700001, nmore2091@gmail.com
11.	Last date for submission of claims	30.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BIHAR STATE CONSTRUCTION CORPORATION LIMITED on 16.10.2019. The creditors of BIHAR STATE CONSTRUCTION CORPORATION LIMITED, are hereby called upon to submit their claims with proof on or before 30.10.2019 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :  : CA Nitesh Kumar More,
IBBI/IPA-001/IP-P01087/2017-18/11785

Date and Place:

:17/10/2019, Kolkata